

DIVISION BENCH
COURT - II

O-212

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/136(KB)2020
IA(I.B.C)/849(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 25TH APRIL 2024

IN THE MATTER OF	PCS ELECTRICALS VS WB PRECISION ENGINEERING SOLUTIONS PVT. LTD.
UNDER SECTION	IBC UNDER SEC 9

Appearance (via video conferencing/physically)
Mr. Subrata Ghosh] Liquidator-in-person

ORDER

1. The Liquidator-in-person present.
2. **IA(I.B.C)/849(KB)2024**
 - a. This application has been filed by the Liquidator to place on record the Preliminary Report U/R 13 along with Asset Memorandum U/R 34 and Progress Report U/R 15 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 Regulation for WB Precision Engineering Solutions Private Limited, which is placed at pages 14 to 18. This application is supported by an affidavit which is placed at pages 19 to 20. The Preliminary Report along with Asset Memorandum and Progress Report is taken on record. This application is **allowed** and is accordingly **disposed of**.
 - b. The Liquidator alleges that Union Bank, members of the Committee of Creditors are not contributing towards the CIRP cost. Since the members of the CoC are not cooperating, let the matter be taken up before the Stakeholders Consultation Committee by the liquidator at the earliest.

- c. So, let an appropriate application be filed at the earliest in the event the members of the Committee of Creditors do not contribute towards the liquidation costs of the Corporate Debtor.
- d. List the matter for consideration on **19.06.2024**.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)